

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/554(MB)2023

IN THE MATTER OF

Dada Jeetu Buildcon Private Limited

Vs

Mep Infrastructure Developers Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rohan Agarwal (PH)

For the Respondent: Adv. Nevil M. Chopra (PH)

ORDER

The Ld. Counsel for the respondent submits that the corporate debtor is already undergoing CIRP before Court-IV in Company Petition bearing no. CP(IB)/973/MB/2023 vide admission order dated 28.03.2024. In view thereof, the present company petition has become infructuous. The petitioner is hereby granted liberty to file his claim before the IRP of CP(IB)/973/MB/2023. In view of the same, the present company petition is disposed of.

In the event, the corporate debtor is out of CIRP in CP(IB)/973/MB/2023, the petitioner shall have a liberty to file an application for revival of the present company petition.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)